

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 123-B/7/NCLT/AHM/2017



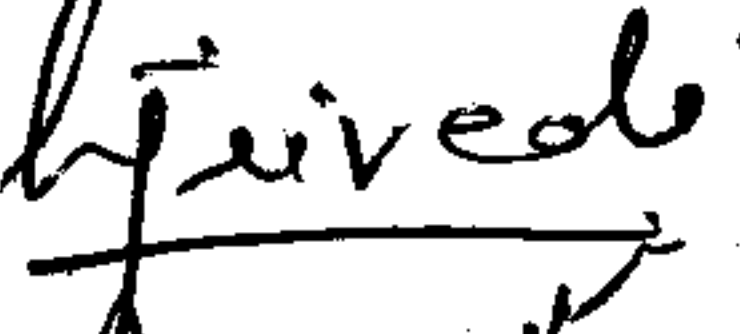

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017**

Name of the Company: Asset Reconstruction Company (India) Ltd.
V/s.
Shah Alloys Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ADV Vishal Raval	COO.		
2.	S.P. Majmudar	Advocate	Respondent	
	Hiren Trivedi	Advocate	Respondent	
	Hiten Parikh	PCA	Respondent	

ORDER

Learned Advocate Mr. Vishal Raval i/b India Law LLP present for Financial Creditor/ Petitioner. Learned Advocate Mr. Sharvil Majmudar with Learned Advocate Mr. Hiren Trivedi with Learned FCA Mr. Hiten Parikh present for Respondent.

Preliminary objections filed by Respondent.

At request of learned Counsel for petitioner.

List the matter on 20.11.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 09th day of November, 2017.